

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 632/NCLT/AHM/2018

**Coram: HON’BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON’BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2020**

Name of the Company: Radhe Glass Works.
V/s.
Krosyl Pharmaceuticals Pvt Ltd.

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Learned lawyer, Mr. Ishan Shah appeared on behalf of the Petitioner and filed a pursis to withdraw the instant petition.

The permission is granted.

Accordingly, CP(IB) 632/2018 is dismissed as withdrawn.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 30th day of June, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**